

FIR No. 109/2020
PS Paschim Vihar East
State Vs. Anil @ Anand
U/s 394/397/34 IPC & 25/27/54/59 Arms Act

04.10.2020

**This is an application for release of accused Anil @ Anand
in case FIR No. 109/2020, U/s 394/397/34 IPC & 25 Arms Act,
PS Paschim Vihar East.**

Present: Ld. APP for the State

Report under signature of Deputy Superintendent, Central Jail
No. 4 filed. As per report, accused Anil S/o Madhav is lodged in jail in below
mentioned 02 cases:-

S. No.	FIR No.	U/s	PS	Status
1.	109/2020	394/397/34 IPC 25/54/59 Arms Act	& Paschim Vihar East	Pending
2.	369/2020	25/54/59 Arms Act	Rani Bagh	On bail.

It is further contained in report that accused Anil was formerly
arrested in case FIR No. 109/2020 PS Paschim Vihar East and he was sent to
JC till 11.08.2020 by the Hon'ble Court of Sh. Mohit Sharma, Ld. Duty MM,
Tihar Court Complex. Copy of custody warrant is also enclosed. It is further
submitted in above report that order dated 31.07.2020 passed by Ld. Duty
MM, Tihar Jail Court Complex regarding release of above accused Anil in
case FIR No. 109/2020 PS Paschim Vihar East was never received in the office
and, therefore, accused could not be released from this jail and he is still in



judicial custody.

Application filed on behalf of accused Anil @ Anand perused. As per application, IO had moved an application for release of accused in above case FIR No. 109/2020 PS Paschim Vihar East as no recovery was effected and complainant had refused to join TIP. It is further contained in application that Ld. Court vide order dated 31.07.2020 directed to release accused Anil in above case FIR No. 109/2020 PS Paschim Vihar East, if not required in any other case. But accused is not released till date and application was filed with prayer that concerned Jail Superintendent be directed to release the accused.

Copy of release order of accused Anil @ Anand in case FIR No. 109/2020 PS Paschim Vihar East as well as reply of IO SI Baljeet Singh perused.

Considering the fact that accused Anil S/o Madhav was directed to be released vide order dated 31.07.2020 in case FIR No. 109/2020, U/s 394/397/34 IPC & 25 Arms Act, PS Paschim Vihar East by Ld. Duty MM, Tihar Jail Court Complex, accused Anil S/o Madhav is directed to be released in aforesaid case FIR No. 109/2020, U/s 394/397/34 IPC & 25 Arms Act, PS Paschim Vihar East, if not required in any other case.

Copy of the order be sent to concerned Jail Superintendent for compliance.

Application stands disposed off.


[RAKESH KUMAR-II]
Duty MM-I(West)/THC/Delhi/04.10.2020

**FIR No. 845/2020
PS Rajouri Garden
State Vs. Ranjit
U/s 33 Delhi Excise Act**

04.10.2020

**This is an application for bail moved on behalf of accused
/ applicant Ranjit.**

Present: Ld. APP for the State

Ld. Counsel Sh. Pranay Abhishek for applicant / accused
Ranjit

Reply on bail application filed.

On request, bail application be put up before concerned

Court for 05.10.2020.


[RAKESH KUMAR-II]
Duty MM-I(West)/THC/Delhi/04.10.2020